

Central Administrative Tribunal
Ernakulam Bench

OA 94/98

Ernakulam this the 19th day of January 1998.

Hon'ble Mr A.V. Haridasan, Vice Chairman (J)
Hon'ble Mr S.K.Ghosal, Member (A)

T.R. Rajeshkumar
Pulickal House
Palarivattom P.O.
Cochin -25

...Applicant.

(By advocate: Mr K.G.Anil Babu)

Versus

1. The Senior Superintendent of Post Offices
Ernakulam Postal Division
Kochi - 11.
2. The Assistant Superintendent of Post Offices
Ernakulam Postal Sub Division
Edappally, Kochi - 24. ...Respondents.

(By advocate: Mr T.P.M. Ibrahim Khan, SCGSC)

O R D E R (oral)

By Mr A.V. Haridasan, Vice Chairman (J)

The applicant is working as Extra Departmental Delivery Agent-I (EDDA) at the Vallarpadom Branch Post Office. There is another EDDA-II at the same post office. The grievance of the applicant is that the delivery area of EDDA-I is much larger in comparison to that of EDDA-II though both are being paid the same allowances. Explaining the difficulty experienced by him for having to cover a wider area, the applicant made a representation to the Sr. Superintendent of Post Office, Ernakulam Division, Kochi on 27.9.1997 and another one to the Assistant Supdt. of Post Office,



on the same date for consideration of re-allocation

of the area within the two delivery area for an equitable distribution of the work-load. This representation remains yet to be considered.

Therefore, the applicant has filed this application for a direction to the first respondent to consider and pass appropriate orders on his representation within a reasonable time.

2. When the application came up for hearing today, Mr K.S.Bahuleyan, proxy counsel for Mr T.P.M. Ibrahim Khan, Senior Central Government Standing Counsel appearing for the respondents stated that the respondents would consider the request of the applicant and dispose of his representation with a speaking order within a reasonable period.

3. This application, therefore, is disposed of with a direction to the first respondent to consider and dispose of the representation dated 27.9.97 with a speaking order within a period of two months from the date of receipt of a copy of this order.

There will be no order as to costs.

(S.K.GHOSAL)
MEMBER (A)

(A.V. HARIDASAN)
VICE CHAIRMAN (J)

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